GOVERNMENT OF INDIA MINISTRY OF SHIPPING

LOK SABHA

UNSTARRED QUESTION NO.4649

TO BE ANSWERED ON 15TH DECEMBER, 2016

MARITIME ADMINISTRATION

4649. SHRI HARISHCHANDRA CHAVAN:

Will the Minister of SHIPPING be pleased to state:

पोतपरिवहनमंत्री

- (a) whether it is a fact that Directorate General of Shipping is the administrative authority representing Indian Shipping and Ports at International Maritime Organisation (IMO) and various other International Bodies;
- (b) if so, the details thereof;
- (c) whether it is a fact that the said Authority includes both Shipping and Ports administration; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON. RADHAKRISHNAN)

- (a)&(b):The Ministry of Shipping is administrative ministry representing Indian shipping and Ports at International Maritime Organisation and various other International Bodies. Directorate General of Shipping, a subordinate office of Ministry of Shipping also represents India in various conferences in International Maritime Organization (IMO), International Labour Organisation (ILO) etc. as and when required.
- (c)&(d):The Director General of Shipping is appointed under Section 7 of the Merchant Shipping Act, 1958 which regulates Indian mercantile marine and the IMO conventions/protocols to which India is a party. The provisions in Part IX B of the Merchant Shipping Act, 1958 titled 'Security of Ships and Port Facilities' inter alia provides for port facility assessment and other regulations insofar as ship-port interface is concerned whereas the functioning and operations of the major ports are under the administrative control of the Ministry of Shipping and non-major ports are under administrative control of respective Union Territories/State Governments.
